

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 346/MP/2018

Subject : Petition seeking regulatory certainty with respect to treatment of such cost for mandatory installation of additional systems in compliance with the Environment (Protection) Amendment Rules, 2015 issued by the Ministry of Environment, Forest and Climate Change dated 7.12.2015 for thermal power stations.

Petitioner : Udupi Power Corporation Limited

Respondents : Power Company of Karnataka Limited and Others

Date of Hearing : 16.5.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sanjay Sen, Senior Advocate, UPCL
Shri Nitish Gupta, Advocate, UPCL
Shri Ishan Mukherjee, Advocate, UPCL
Shri Shikhar Saha, Advocate, PCKL
Ms. Madhu Mali, PCKL
Shri M.G. Ramachandran, Senior Advocate, PSPCL
Ms. Poorva Saigal, Advocate, PSPCL
Ms. Anushree Bardhan, Advocate, PSPCL
Ms. Tanya Sareen, Advocate, PSPCL
Ms. Pallavi Sengupta, Advocate, BESCO

Record of Proceedings

Learned senior counsel for the Petitioner sought permission to file an additional affidavit to bring the relevant documents on record alongwith the response to the additional submission filed by the Power Company of Karnataka Limited. Request was allowed by the Commission.

2. Learned senior counsel for PSPCL requested for time to file its response to the additional affidavit filed by the Petitioner.

3. After hearing the learned senior counsel for the Petitioner and PSPCL, the Commission directed the Petitioner to file the additional affidavit by 24.5.2019 with an advance copy to the Respondents who may file their response, if any, by 31.5.2019. The Commission directed that due date of filing the additional affidavit and response should be strictly complied with. No extension shall be granted on that account.

4. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**